

IN THE CUSTOMS, EXCISE & SERVICE TAX
APPELLATE TRIBUNAL
SOUTH ZONAL BENCH AT CHENNAI

C/67/2007

(Arising out of Order-in-Appeal C. Cus. No. 713/2006 dated 04.10.2006 passed by the Commissioner of Customs (Appeals), Chennai).

M/s. Interplamak Plastic Packs India Pvt. Ltd. : Appellant

Vs.

CC (Port-Export), Chennai : Respondent

Appearance

Shri S. Murugappan, Adv.,
For the appellant

Shri B. Balamurugan, AC (AR)
For the respondent

CORAM

Hon'ble Shri D.N.PANDA, Judicial Member

Hon'ble Shri MADHU MOHAN DAMODHAR, Technical Member

Date of Hearing/Decision: **07.03.2017**

FINAL ORDER No. 40436/2017

Per: D.N.Panda,

On the previous occasion the Id. Counsel brought to our notice that soon after the remand of the matter by the Id. Commissioner (Appeals) in terms of his order No. 713/2006 dated 04/10/2006, possibility of completion of re-adjudication may not be ruled out.



2. In view of the position as above, and in absence of any information of re-adjudication consequent upon the remand of the matter by the Id. Commissioner (Appeals) as above, this appeal is considered to be infructuous for which it is dismissed.

(Dictated and pronounced in open Court)



(MADHU MOHAN DAMODHAR)
TECHNICAL MEMBER

10 03/17



(D.N. PANDA)
JUDICIAL MEMBER

BB



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